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12.07 hrs.

Title: Regarding Rajya Sabha's returning the Customs Tariff (Amendment) Bill, 2003 without any recommendation, to the Lok Sabha at its sitting held on 3 March, 2003.

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Customs Tariff (Amendment) Bill, 2003, which was passed by the Lok Sabha at its sitting held on the 3rd March, 2003 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
